

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF GONGLU AGRO PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. Name of corporate debtor	Gonglu Agro Private Limited
2. Date of incorporation of corporate debtor	17/04/2017
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Chennai, India, Under Companies Act, 2013
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15500TN2013PTC090649
5. Address of the registered office and principal office (if any) of corporate debtor	No. 1B & 1C, Sivanandham Apartments, 4th Floor, 4A, East Park Road, Pulla Avenue, Shenoy Nagar, Chennai, Tamil Nadu- 600 030
6. Insolvency commencement date in respect of corporate debtor	Date of Order : 30/05/2022 Date of Receipt of Order : 30/05/2022
7. Estimated date of closure of insolvency resolution process	26/11/2022
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: - Mr. Lalit Kumar Dangi Reg No: - IBBI/IPA-001/IP-PO1821/2019-2020/12859
9. Address and e-mail of the interim resolution professional, as registered with the Board	Reg Address: - 104, M.K Bhavan, 300 Shahid Bhagat Singh Road, Fort, Mumbai City - 400001, Maharashtra Email ID: - lalitkumardangi@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address : B-526, Chintamani Plaza, Near W.E. Highway Metro Station, Andheri Kurla Road, Andheri (East), Mumbai- 400099 Email ID : - clrp.gongluagro@gmail.com - lalitkumardangi@gmail.com
11. Last date for submission of claims	13/06/2022 (14 days from the date of receipt of the Order)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable as per the information available with the IRP
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Relevant forms can be downloaded from the website of IBBI- http://www.ibbi.gov.in/downloadform.html/ (b) Not Applicable as per information with IRP.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Gonglu Agro Private Ltd** on vide order no. CP/IB/61/CHE/2022 dated 30/05/2022

The creditors of **Gonglu Agro Private Ltd**, are hereby called upon to submit their claims with proof on or before 13/06/2022 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Mr. Lalit Kumar Dangi
(Interim Resolution Professional)
(IBBI/IPA-001/IP-PO1821/2019-2020/12859)

Date: 01-06-2022
Place: Mumbai, Maharashtra



Lalit Kumar Dangi
Insolvency Resolution Professional
Reg. No: IBBI/IPA-001/P-01821/2019-2020/12859